

uled Caste or Scheduled Tribe. The Act provides for setting up of Special Courts for speedy trial of offences under the Act.

[English]

Reports of 12th Law Commission

3915 CH. JAGDEEP DHANKHAR: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number and subjects of Reports submitted by the 12th Law Commission; and

(b) the action taken by Government thereon?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) The 12th Law Commission submitted the following Reports:—

<i>Report No</i>	<i>Subject matter of the Report</i>
132	Need for amendment of the provisions of Chapter IX of the Code of Criminal Procedure, 1973 in order to ameliorate the hardship and mitigate the distress of neglected women, children and parents
133	Removal of discrimination against women in matters relating to guardianship and custody of minor children and elaboration of the welfare principle
134	Removing certain deficiencies in certain provisions of the workmen's compensation Act, 1923
135	Women in custody
136	Conflicts in High Court decisions in Central laws—How to fore-close and how to resolve

(b) The 132nd, 133rd and 134th Reports have been laid on the Table of both Houses of Parliament

Inclusion of Pepper Under Spices Act of 1985

3916 SHRI PALAI K M MATHEW: Will the Minister of COMMERCE be pleased to state

(a) whether there is any proposal to

bring Pepper within the ambit of the Spices Act of 1985,

(b) if so, the details thereof, and

(c) if not, the reasons therefor?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU) (a) to (c). Reference presumably is to the Spices Board Act, 1986. Export of pepper is already within the ambit of that Act.